

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 44

CA 369/2020 CA 1192/2020 CA 1411/2020 CA 15/2021 CA 16/2021
CA 209/2021 CA 296/2021 CA 328/2021 CA 345/2021 CA 382/2021
CA 421/2021 CA 422/2021 CA 423/2021 CA 424/2021 IA 2/2022 CA
290/2022 CA 283/2022 CP 3638/MB/2018

CORAM:

SH. K.K. VOHRA

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **23.03.2022**

NAME OF THE PARTIES: - **Union of India**
V/s
**Infrastructure Leasing & Financial Services
Ltd & Ors**

Appearance (via video-conference):

For the Applicant 328 1192 : Senior Counsel Mr Dinyar Madon a/w
Mr Raj Panchmatia, Mr Gaurav Juneja, Ms
Jyoti Sinha, Mr Harsh Salgia i/b Khaitan &
Co

For the Applicant 369 Adv Prachi Wazalwar and Adv Heena Vichare

For the Impleader : Senior Counsel - Mr. Janak Dwarkadas,
Senior Counsel, VP Singh, Aditya Jalan,
Vanya Chhabra, Sherna Doongaji, Vidhi
Barot

For the Applicant : Mr. Ashish Kamat a/w Adarsh Saxena,
Drishti Das and Roma Bhojani

For the Respondent 369 1411
15 328 : Mr. Ashish Kamat a/w Adarsh Saxena,
Drishti Das and Roma Bhojani i/b Cyril
Amarchand Mangaldas

Section 242(4),241-242 of the Companies Act, 2013

ORDER

Due to paucity of time, the matter could not be taken up today.

Accordingly, list this matter on **18.04.22.**

Sd/-
K.K. VOHRA
Member (Technical)

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Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)